

but also contribute to the degradation of the soil;

(b) if so, the conclusions arrived at;

(c) whether Government propose to take concrete measures in this regard; and

(d) if so, the details thereof?

THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE (SHRI DEVI LAL): (a) to (d). Since the Conference has not been clearly identified, it is not possible to respond to the Question.

#### 1984 Riot Victims

1724. SHRI KIRPAL SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of riot victims of 1984 in Delhi;

(b) whether they have been rehabilitated properly;

(c) if so, the details thereof; and

(d) the present rate of compensation being given to each family per month?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a) to (d). A statement is given below:

The number of 1984 riot victims in Delhi identified till 28 February, 1990 and provided compensation, rehabilitation and other relief measures under different heads is as follows:-

#### 1. *Compensation in case of Death/injury*

	No. of Cases	Amount paid
Death	2503	@ Rs. 20,000/-
Injury	2603	@ Rs. 500 to 2000/-

Relief paid so far; Approximately Rs. 5.55 crores.

#### 2. *Compensation in case of loss of dwelling units:*

Total damage @ Rs. 10,000/-

Substantial damage @ Rs. 5,000/-

Partial damage @ Rs. 1,000/-

Relief paid so far: Approximately Rs. 4.67 crores in 3537 cases of damage to dwelling units

#### 3. *Marriage Assistance:*

Remarriage of widows @ Rs. 5,000/-

Remarriage of daughters of widows @ Rs. 3,000/-

Assistance provided so far: Approximately Rs. 5.45 lakh in 173 cases.

4. *Grant of Pension:*

Pension to widows and aged persons above 60 years who lost their earning or would be earning members

@ Rs. 400/- p.m.  
(Since raised to Rs. 1000/- p.m  
w.e.f. 15.3.1990)

Relief provided so far: Approximately Rs. 33.72 lakhs to 334 families.

5. *Employment to widows/wards:*

511 widows/wards employed in Government or semi-Government organisations in Delhi.

6. *Allotment of tenaments*

2004 widows and other riot victims have been allotted tenaments. Besides, 68 affected families have been allotted shops/kiosks

7. *Compensation for uninsured commercial properties*

3185 claimants who lost their uninsured business properties have been sanctioned relief to the extent of Rs. 4 35 crores approximately

8. *Vocational training to riot widows*

A training in spice making, tailoring and other trades was given to the riot affected widows with the help of voluntary organisations. A training-cum-production centre has been established by Delhi State Civil Supplies Corporation at Tilak Vihar where 50 widows have been provided employment

9. *Bank Loans*

Loans to the extent of Rs 33 94 crores approximately in respect of 6745 cases for restarting/re-establishing the business premises damaged/burnt during riots have been sanctioned.

10. *Insurance claims without riot cover.*

An amount of Rs. 83.38 lacs have been sanctioned in 375 cases.

11. *Grant of Stipend*

A Scheme for granting stipend @Rs. 50/- p.m. to school going children and @ Rs. 100/- p.m. to college going children from 1989-90 and onwards for educational purposes has been finalised recently.